GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

RAJYA SABHA UNSTARRED QUESTION NO. 273 ANSWERED ON 21.07.2023

SETTLEMENT OF CLAIMS IN RESPECT OF TRAIN ACCIDENT IN BALASORE

273 SHRI A. D. SINGH:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Ministry has announced ex-gratia payments and other relief in view of the loss of lives and properties caused due to triple train accident in Balasore, if so, the details thereof;
- (b) number of claims which have been filed, so far and number of claims that have been settled; and
- (c) time frame that will be taken to settle all the claims?

ANSWER MINISTER OF RAILWAYS, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

- (a): Yes, Sir. Hon'ble Minister of Railways had announced payment of enhanced ex-gratia @ ₹10 Lakh each to the next of kin of the deceased, @ ₹2 Lakh each to the grievously injured and @ ₹50000 each to the passengers with simple injury. An amount of ₹29.49 Crores has been paid as ex-gratia till 16th July 2023.
- (b) & (c): As on 13.07.2023, 258 claim cases have been received in various benches of Railway Claims Tribunal, out of which, 51 claims cases have been settled. Necessary instructions have been issued by the Principal Bench of Railway Claims Tribunal to respective benches to settle the claim cases expeditiously.
